

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

(A)

O.A. No. 1405/91 199
T.A. No.

DATE OF DECISION 29-7-91

Shri Subhash Chandra Petitioner Applicant.

Shri PP Khurana Advocate for the Petitioner(s) Applicant

Versus
Union Public Service Commission Respondent

Ms. Susha Stephen Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K Kartha, Vice-Chairman

The Hon'ble Mr. B.N. Dhoundiyal, Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? / N
4. Whether it needs to be circulated to other Benches of the Tribunal? / N

JUDGEMENT

We have heard the learned counsel of both the parties.

The prayer contained in this application is that respondents be directed to interview the applicant for the post of Additional Legal Advisor in the Ministry of Law and Justice for which he had applied as he fulfills the requisite qualifications prescribed for the said post.

2. The representative of the respondents Shri D. Maharana, who is present in the Court states that the applicant had made representation addressed to the Secretary UPSC on 5.6.91 requesting that he should also be called for interview in consideration of his qualifications and experience. Due to oversight the UPSC could not send him a call letter to appear for the interview. Therefore, the applicant filed the present application before us.

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3. The interview was held on 18.6.91. The representative for the respondents states that the applicant was given a call letter to appear for interview on 20.6.91. Accordingly, he appeared before the Selection Board and he was interviewed. His result has not been declared.

4. Now that the applicant has already been interviewed by the Selection Board, nothing survives in the present application. The respondents may announce the result of the applicant. They should inform him about the result of the interview, even though according to the practice followed by the UPSC this is not being done in such cases. They may comply the above direction within 15 days from the date of receipt of this order. The application is disposed of accordingly.

B.N. Dholi
(B.N. DHOUNDIYAL)
MEMBER (A)

28/7/91
(P.K. KARTHA)
VICE CHAIRMAN (J)